

AAVAS FINANCIERS LIMITED (CIN:L65922RJ2011PLC034297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020 		
Demand Notice Under Section 13(2) of Securitisation Act of 2002		
As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.		
Name of the Borrower	Demand Notice Date and Amount	Description of Mortgaged property
Late Mr. Hem Rishi Meena Now Deceased Through His Legal Heirs Mrs. Sheela Vai Meena, Mr. Himanshu Meena, Sheela Vai Meena (A/C NO.) 201212001460512	6 Aug 26 Rs. 868815/- 4 Aug 26	Built Up 3rd Floor With Roof Right On Plot No-A-35-36 Out Of Khasra No. 874, Situated In Village-Nawada, Colony Sewak Park, Uttam Nagar, New Delhi 110059 Admeasuring 60 Sq.Yds
Tara Pada Ganguly, Sabita Ganguly (A/C NO.) 221224902656416	6 Aug 26 Rs. 1047699/- 4 Aug 26	Entire First Floor, On Property Bearing No 1201-A, Gali No. 10, Out Of Khasra No. 93, Situated At Govindpur, Kalkaji, New Delhi, 110019 Admeasuring 48.816 Sq.Mtr.
Suraj Kumar, Swati Devi (A/C NO.) 251234804993554	6 Aug 26 Rs. 2076252/- 4 Aug 26	First Floor, Built On Plot No W2-50-B/1, Out Of Khasra No. 78/6, Situated Village Hastal, Colony Known As Om Vihar Phase-III, Uttam Nagar, New Delhi-110059, Admeasuring 46 Sq. Yards,
Mahendra Shigh, Kusum Devi, Rameshpal Singh (A/C NO.) 241224904790511	6 Aug 26 Rs. 2341633/- 4 Aug 26	Plot No. 32, Out Of Khasra No. 131/1, Situated At Kala Enclave Colony, Village Khoda, Pargana Loni, Tehsil And Distt. Ghaziabad, Uttar Pradesh Admeasuring 30 Sq.Yard.
Place : Delhi	Date : 10.08.2026	Authorised Officer Aavas Financiers Limited

PHOTON CAPITAL ADVISORS LIMITED					
CIN:L62099TG1983PLC004368					
Registered Office: PLOT NO.90-A, ROAD NO.9, JUBILEE HILLS, HYDERABAD -500033, TELANGANA.					
EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2026					
(RS. IN LAKHS)					
Sr. No.	PARTICULARS	Standalone			
		QUARTER ENDED 30-06-2026 Un-Audited	QUARTER ENDED 31-03-2026 Audited	QUARTER ENDED 30-06-2025 Un-Audited	YEAR ENDED 31-03-2026 Audited
1	Total income	60.29	157.37	5.85	172.64
2	Net Profit (before Tax, Exceptional and/or Extraordinary items)	21.77	139.45	(10.20)	108.14
3	Net Profit before tax (after Exceptional and/or Extraordinary items)	21.77	139.45	(10.20)	108.14
4	Net Profit after tax (after Exceptional and/or Extraordinary items)	16.11	120.19	(10.20)	88.88
5	Total Comprehensive Income [Comprising Profit after tax and Other Comprehensive Income (after tax)]	16.13	118.04	(10.13)	86.87
6	Paid up Equity Share Capital (Rs.10/- Per Equity Share)	272.07	272.07	151.37	272.07
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year ended)				2496.94
8	Earnings Per Share (of Rs.10/- each) (Not Annualised):				
	a) Basic	0.59	7.24	(0.67)	5.73
	b) Diluted	0.52	6.53	(0.67)	5.14
1) The above Financial results as recommended by the Audit Committee were considered and approved by the Board of Directors at its meeting held on August 08, 2026					
Note :					
The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulations 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on company's website at www.photoncapital.in and the stock exchange's website, www.bseindia.com.					
By and on behalf of the Board of Directors of Photon Capital Advisors Limited					
Sd/-					
Sreeram Reddy Vanga					
Chairman & Managing Director					
DIN:00654545					
Place : Hyderabad					
Date : 08-08-2026					

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83 Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com			
AUCTION SALE NOTICE			
(Please see rule 8(6) & 9 of Security Interest (Enforcement) Rules, 2002 & Appendix IV A)			
E-Auction Sale Notice for Sale of Immovable Secured Asset (hereinafter referred to as "Secured Asset(s)" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFAESI Act, 2002") read with Rule 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002.			
Notice is hereby given to the public in general and in particular to Collage Estates Private Limited (hereinafter referred to as "Borrower", Mortgageor & Guarantors), that the below described Secured Asset(s), mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Assignor Bank i.e. United Bank of India on 15.09.2016. After assignment of debt pertaining to M/s Collage Estates Private Limited by United Bank of India assigned all its rights, titles and interests in favour of the Alchemist Asset Reconstruction Company Limited (AARC), AARC become the Secured Creditor and the possession is now stand with the Authorised officer of AARC (acting in its capacity of trustee of Alchemist-XI Trust), will be sold through E-Auction, on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" by the Authorised Officer of Alchemist Asset Reconstruction Company Ltd. ("AO") by way of "Online Auction through E-Auction Agency, C1 India Pvt. Ltd., at their website/portal i.e. http://www.bankauctions.com on 27.08.2026 at 11:30 AM with unlimited auto extension of five (5) minutes each if enhanced bid is made before close of e-Auction, for recovery of dues aggregating to Rs. 39,88,65,084.41 as on 31.07.2026 together with further interest and charges due to the AARC. The details of the Secured Asset(s)/Reserve Price/Auction Date & Time and Earnest Money Deposit (EMD) are mentioned below:			
S. No	SCHEDULE OF SALE OF SECURED ASSETS	Reserve Price (RP)	Details of Auction & EMD
1.	Basement I, area admeasuring 97,097 Sq. Feet, Basement II, area admeasuring 94,541 Sq. Feet and Basement III area admeasuring 22,235 Sq. Feet (parking) of Viva Collage Mall, located on National Highway I, Jalandhar Punjab, owned by M/s Collage Estates Pvt. Ltd. (Symbolic possession has been taken on 15.09.2016) Shop No TF-3, Third Floor area admeasuring 4,835 Sq. Feet, of Viva Collage Mall, on National Highway I, Jalandhar Punjab, owned by M/s Collage Estates Pvt. Ltd. (Physical possession of shop No. TF-3, has been taken on 06.12.2017)	Rs. 13,61,00,000/-	Date of E-auction 27.08.2026 Time of E-auction 11:30 AM IST Earnest Money Deposit Rs. 1,36,10,000/- Bid Increment Rs. 1,00,000/-

Terms & Conditions:

*The Sale will be done by the undersigned through e-auction platform provided at Web Portal: <https://www.bankauctions.com>. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt. Ltd., 3rd Floor, Plot No. 68, Sector - 44, Gurgaon, Haryana Pin: 122003, email Id: support@bankauctions.com Helpline No. 0124-4302020, 21, 23 Contact No. 9948182222.

*The attention of all interested parties is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 regarding time available to redeem the Secured Assets. Borrower/Mortgagor/Guarantor(s) may also treat this notice as 15 days Sale Notice (in terms of Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002) and are hereby given a last and final opportunity to discharge the liability in full before 27.08.2026 failing which the Immovable Secured Asset(s) will be sold as per terms and conditions mentioned in this sale notice as well as the bid document published in the link provided below.

*For Encumbrances, bidders are advised to see Bid Document. The sale is strictly subject to the terms & conditions incorporated in this Auction Sale Notice and the Bid Document (published in the Link mentioned below) containing details of the Immovable Secured Asset(s) and particulars of terms and conditions of sale forming part of this Auction sale notice. This is without prejudice to any other rights available to Secured Creditor under the SARFAESI Act, 2002 and/or any other law.

*A person is not entitled to submit its bid if such person, or any other person acting jointly or in concert with such person ineligible as per the section 29A of Insolvency Bankruptcy Code, 2016 and all bidder shall be required to submit a Notarised Undertaking with all their KYC, declaring and confirming that bidder do not have any kind of relationship (professional/personal), with Borrower/Promoters/Guarantors/Mortgagors (draft given in Bid Document).

*For participation in the Auction Sale, any bidder, desirous of participating in the auction sale shall have to collect the Bid Document from the office of AO at A-270, First & Second Floor, Defence Colony, New Delhi-110024, on working days from 10.08.2026 to 25.08.2026 during working hours against payment of Rs. 1000/- via Online Payment/Check/DD/Pay Order in favour of "Alchemist XI Trust", payable at Delhi or through RTGS/NEFT, Account No. 911020000871553, beneficiary "Alchemist XI Trust", IFSC Code No. UTIB0000357, Bank Branch Axis Bank Ltd., Defence Colony, New Delhi - 110024.

*Alternatively, the bidder can also obtain the bid document from AO via email after making payments of Rs. 1000/- via electronic mode in the above Bank account. Bidder Shall submit duly executed bid document with EMD on or before 25.08.2026 till 3:00 PM.

*As per Section 194-A of the Income Tax Act, 1961, TDS shall be applicable on the sale proceeds if the sale consideration is Rs. 50,00,000/- (Rupees Fifty Lakhs only) and above. The Successful bidder/purchaser shall deduct the applicable TDS (1%) and deposit, in favour of transferor i.e. Alchemist-XI Trust, having Pan No. AACTA8985K, with Income Tax Department. Furthermore, only 99% of the sale price is to be remitted to the Secured Creditor.

*For detail terms and conditions of the sale, please visit the Link [Link: www.alchemistarc.com and click on LIVE AUCTIONS tab]. For any clarification/information, interested parties may contact the AO Mob: 8130836012, telephone numbers - 011 - 46562580-81-82-83 or email at admin@alchemistarc.com.

Place: Delhi,
Date: 10.08.2026

Sd/-,
(Authorised Officer)

CORRIGENDUM TO THE INVITATION FOR EXPRESSION OF INTEREST FOR DEVELOPMENT, SALE & DELIVERY OF SUPERNOVA PROJECT, NOIDA		
The Empowered Committee ("EC") of Supertech Realtors Private Limited (the "Company"), constituted pursuant to the Order of the Hon'ble Supreme Court of India dated 16 December 2025, had issued an invitation for Expression of Interest dated 24 July 2026, inviting Expressions of Interest ("EOI") from experienced real estate developers with a proven track record in the development of residential and commercial projects for the completion, development, execution, marketing, sale and delivery of the SupernoVA Project, Sector 94, Noida, Uttar Pradesh.		
The EC hereby notifies the following extension in the deadline for submission of Expression of Interest:		
Particulars	As Originally Published	As extended vide this Corrigendum
Last Date & Time for Submission of EOI & EMD	10 August 2026 by 5:00 PM IST	31 August 2026 by 5:00 PM IST
All other terms, conditions, eligibility criteria and requirements of the Invitation for Expression of Interest and the EOI Document, shall remain unchanged and continue to be in full force and effect.		
This Corrigendum shall be read in conjunction with, and forms an integral part of, the original Invitation for Expression of Interest and the EOI Document.		
	EOI DOCUMENT & TEASER Scan the QR Code or visit www.supernovasc.in	LAST DATE FOR SUBMISSION OF EOI & EMD 31 August 2026 By 5:00 PM IST
	FOR CLARIFICATIONS, REACH OUT AT nodalofficer@supernovasc.in in_supernova@pwc.com	

उ.प्र. राज्य चीनी एवं गन्ना विकास निगम लि.
इकाई: पिपरइच (गोरखपुर) 273152

Ref. No. PIP./2026-27/विज्ञापन/606

दिनांक : 08.08.2026

जैम पोर्टल-निविदा सूचना

इस इकाई के पेराई सत्र 2026-27 हेतु पूर्व में आमंत्रित निविदायें गन्ना परिवहन Bid ID GEM/2026/B/7840511, 7840758, 7840922, 7841085, 7841198, 7841332, 7841265, 7841478, 7841393, 7841525, 7841573, 7841602, 7841646, 7841670, 7841789, 7841718 तथा ब्यालर ट्यूब Bid ID GEM/2026/B/7794825 को निरस्त करते हुये पुनः जैम पोर्टल के माध्यम से इच्छुक अनुभवशील आपूर्तिकर्ताओं/ठेकेदारों से निम्नलिखित सामानों की आपूर्ति/ठेके के माध्यम से कराये जाने वाले कार्यों हेतु निविदा जैम-पोर्टल के माध्यम से निविदायें आमंत्रित की जाती हैं जिसका सम्पूर्ण विवरण जैम-पोर्टल <https://gem.gov.in> पर देखा जा सकता है।

क्र. सं.	कार्य का विवरण	जैम बिड्स संख्या	निविदा की प्रारंभिक तिथि	निविदा की अंतिम तिथि
1	गन्ना परिवहन कार्य गुप्त A पुनः	GEM/2026/B/7887146	06.08.2026	19.08.2026
2	गन्ना परिवहन कार्य गुप्त B पुनः	GEM/2026/B/7885697	06.08.2026	19.08.2026
3	गन्ना परिवहन कार्य गुप्त C पुनः	GEM/2026/B/7885844	06.08.2026	19.08.2026
4	गन्ना परिवहन कार्य गुप्त D पुनः	GEM/2026/B/7886103	06.08.2026	19.08.2026
5	गन्ना परिवहन कार्य गुप्त E पुनः	GEM/2026/B/7886271	06.08.2026	19.08.2026
6	गन्ना परिवहन कार्य गुप्त F पुनः	GEM/2026/B/7886417	06.08.2026	19.08.2026
7	गन्ना परिवहन कार्य गुप्त G पुनः	GEM/2026/B/7886502	06.08.2026	19.08.2026
8	गन्ना परिवहन कार्य गुप्त H पुनः	GEM/2026/B/7886629	06.08.2026	19.08.2026
9	गन्ना परिवहन कार्य गुप्त I पुनः	GEM/2026/B/7886832	06.08.2026	19.08.2026
10	गन्ना परिवहन कार्य गुप्त J पुनः	GEM/2026/B/7886904	06.08.2026	19.08.2026
11	गन्ना परिवहन कार्य गुप्त K पुनः	GEM/2026/B/7886955	06.08.2026	19.08.2026
12	गन्ना परिवहन कार्य गुप्त L पुनः	GEM/2026/B/7886997	06.08.2026	19.08.2026
13	गन्ना परिवहन कार्य गुप्त M पुनः	GEM/2026/B/7887034	06.08.2026	19.08.2026
14	गन्ना परिवहन कार्य गुप्त N पुनः	GEM/2026/B/7887074	06.08.2026	19.08.2026
15	गन्ना परिवहन कार्य गुप्त O पुनः	GEM/2026/B/7887100	06.08.2026	19.08.2026
16	गन्ना परिवहन कार्य गुप्त P पुनः	GEM/2026/B/7887122	06.08.2026	19.08.2026
17	गन मेटल लाइनर पुनः	GEM/2026/B/7880627	06.08.2026	17.08.2026
18	रिफिलिंग आफ अक्सीजन सिलेंडर पुनः	GEM/2026/B/7880300	05.08.2026	17.08.2026
19	कुलिंग टैंकर स्पेयर्स	GEM/2026/B/7880104	05.08.2026	17.08.2026
20	गन मेटल राउंड सिलेंडर	GEM/2026/B/7861793	31.07.2026	11.08.2026
21	केन अनलोडर स्पेयर्स	GEM/2026/B/7889082	07.08.2026	18.08.2026
22	ब्यालर ट्यूब पुनः	GEM/2026/B/7888385	07.08.2026	18.08.2026

किसी भी एक निविदा अथवा समस्त निविदा निरस्त करने का अधिकार प्रधान प्रबन्धक के पास सुरक्षित रहेगा। संपर्क अधिकारी गन्ना परिवहन कार्य हेतु मुख्य गन्ना प्रबंधक मो नं. 6389025600 तथा अन्य हेतु क्रय प्रभारी मो नं. 6307854509, मुख्य रसायनज्ञ मो नं. 9265735574

प्रधान प्रबन्धक

PUBLIC NOTICE	
This is to inform the general public that Mr. Ved Prakash Singh, S/o Mr. Indrapati, Kayar, Post Jamnaha, Jaunpur, Jaunpur, Uttar Pradesh-222001, is the Legal Owner of F.W.S. Flat No. 98-B, Block-10-4, Udaygiri-1, Sector-34, Noida, District Gautam Buddha Nagar, UP, registered in the Registry of the Sub-Registrar, Noida Authority Building, on Page 1550 of Volume No. IV, AD Book No. IV, Volume No. 63, Pages 63-68, Dated 11-02-97. Which is being transferred to Rekha Jha/C/O Sudhanshu Shekhar B-12/1138 Udaygiri-1 Janta Flat Near Sai Mandir Sector-34, Noida Gautam Buddha Nagar Uttar Pradesh- 201301. If any person has any objection regarding this property, then he can register his written objection along with all the evidence in Noida Authority Building within 15 days from this publication.	

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR RAYWAYS INFRA PROJECTS PVT. LTD. OPERATING IN INFRASTRUCTURE INDUSTRY AT GURUGRAM - HARYANA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	Rayways Infra Projects Pvt Ltd. PAN:AAKR6533J CIN:U45201HR2020PTC091450
2.	Address of the Registered Office	As per MCA records: 309, Vipul Trade Tower, Sector 45, Gurugram, Haryana
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The company has no fixed assets as reported by the Suspended Management
5.	Installed capacity of main products / services	NA
6.	Quantity and value of main products / services sold in last financial year	The company has not executed any projects since FY 2022 as informed by Suspended Management.
7.	Number of employees / workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The company did not file the Financial Statement with MCA for last 2 years. The details can be sought through email to raywaysinfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought through email to raywaysinfra@gmail.com
10.	Last Date for receipt of expression of interest	25.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	04.09.2026
12.	Last date for submission of objections to provisional list	09.09.2026
13.	Date of issue of final list of prospective resolution applicants	19.09.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14.09.2026
15.	Last Date for Submission of resolution plans	24.10.2026
16.	Process E-mail ID to submit Expression of Interest	raywaysinfra@gmail.com
Date: 10.08.2026		Sd/- Atul Deep Gupta IBB/IPA-003/PA/ICAI-N-Q0479/2025-26/14574 1124/51 B, Chandigarh 160047 For Rayways Infra Projects Pvt. Ltd.

GOVERNMENT OF MEGHALAYA OFFICE OF THE DIRECTOR OF HEALTH SERVICES MEDICAL EDUCATION & RESEARCH (DME), MEGHALAYA, PASTEUR HILLS, SHILLONG Email ID:pasteurinstituteshill@gmail.com/dmeshillong@gmail.com Ph.No.: 94851 06663	
No.DHSMER.150/MBBS Admission/2026/4626	Dtd. Shillong, the 6 th August, 2026
NOTICE	
This is for the general information that the Advertisement for MBBS course in P.A. Sangma International Medical College & Hospital for the Academic Session 2026-27 will be made available in the Government website. Interested and eligible candidates are requested to visit the official website for detailed information.	
Website: www.meghealth.gov.in	
Sd/- Director of Health Services Medical Education & Research (DME), Pasteur Hills, Shillong, Meghalaya	
MIPR No. : 1333 Dated : 06-08-2026	

HDFC BANK HDFC Bank Limited Branch Address : First Floor, Padam Tower-2, 14/13, Civil Lines, Kanpur-208001, Ph. : 0512-6680634 CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com				
DEMAND NOTICE				
Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002. Whereas the undersigned being the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March, 2023) (HDFC) under Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the Borrower(s)/Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notice(s), as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s)/Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s)/Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Borrower(s)/Legal Heir(s) / Legal Representative(s) to pay to HDFC , within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest as detailed in the said Demand Notices from the respective dates mentioned below in column(c) till the date of payment and/or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower(s) respectively. Borrower(s)/ Legal Heir(s) / Legal Representative(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.				
Sr. No.	Name of Borrower (s)/ Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues (Rs.)*	Date of Demand Notice	Description of Secured Asset(s)/ Immovable Property(ies)
(a)	(b)	(c)	(d)	(e)
1	Mr. Abhishek Kantharia Mrs. Pooja Gupta H.No. 852/A-1, Satyam Colony Outside Baraogon Gate Jhansi-284002	6,72,187/- as on 30.06.2026	27.07.2026	All Piece & Parcel of House Situated on Part of Allot No.-396 & 421 M, 422 M, 423 M, Mauja Dadiyapura District Jhansi Area approx: 125.16 Sq.Mtr.
*with further interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and / or realization. If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s)/Legal Heir(s) / Legal Representative(s) as to the costs and consequences. The said Borrower(s)/Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) (Immovable Property(ies)), whether by way of sale, lease or otherwise without the prior written consent of HDFC . Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.				
Date : 10.08.2026 Place: Jhansi				For HDFC Bank Limited Authorized Officer
Regd.Office: HDFC Bank House, Senapati Bapat Marg, Lower Panel (West), Mumbai-400 020.				

UCO Bank Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut- 250 001 (U.P.)		Zonal Office : E-AUCTION SALE NOTICE
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